



THE TAMIL NADU LEGISLATIVE ASSEMBLY

**FIFTH ASSEMBLY - FIFTH SESSION - SECOND MEETING
AND SIXTH SESSION
(18th November 1972 and 2nd to 15th December 1972)**

RESUME

**GOVERNMENT OF TAMIL NADU
1973**

DECEMBER 1972

**Legislative Assembly Department,
Fort St. George, Madras - 600 009.**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY- FIFTH SESSION-SECOND MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY ON 13TH NOVEMBER, 1972 AND 2ND TO 15TH DECEMBER, 1972.**

FIFTH ASSEMBLY - FIFTH SESSION- SECOND MEETING

The second meeting of the Fifth Session of the Fifth Assembly was convened to meet on 13th November 1972 and adjourned on the same day.

OBITUARY REFERENCE

On the 13th November 1972, the Hon.Speaker announced to the House, the demise of the following persons on the dates noted against each:-

1. Thiru C.H.Kanaran, Ex.M.L.A-20th October 1972
2. Thiru M.Rajangam, Ex.M.L.A., and a sitting M.P.-22nd October 1972.
3. The G.Krishnamoorthy, Ex.M.L.C., and former Deputy Chairman- Tamil Nadu Legislative Council - 20th October 1972.

**FIFTH ASSEMBLY - SIXTH SESSION
(From 2nd to 15th December 1972)**

I. PROROGATION AND SUMMONING

The Fifth Session of the Fifth Tamil Nadu Legislative Assembly was *prorogued* with effect from the forenoon of the 15th November 1972.

The Sixth Session of the Fifth Tamil Nadu Legislative Assembly which was summoned to meet on the 2nd December, 1972 was adjourned sine-die on the 15th December, 1972.

II. SITTING OF THE ASSEMBLY

The Legislative Assembly met for 12 days from the 2nd to 15th December 1972 and in terms of hours, it sat for 51 hours and 52 minutes.

III. OBITUARY REFERENCES

On 12th December 1972, the Hon.Deputy Speaker made a reference to the demise of Thiru At.A.P.Soundaravelu, a former member of the Tamil Nadu Legislative Assembly from the year 1963 to 1967. The House stood in silence for a minute, as a mark of respect to the deceased.

IV. MOTION OF REMOVAL OF SPEAKER FROM THE OFFICE

(i) On 2nd December 1972 the House decided to take up immediately the resolution for the removal of Speaker from his office.

The Hon Leader of the House moved-

"That the House resolves that the Deputy Speaker shall preside over the House".

The House agreed to the motion.

The Deputy Speaker accordingly occupied the Chair.

(ii) Under rule 244 of the Tamil Nadu Legislative Assembly Rules, the Hon. Leader of the House moved that Rule 53 of the Assembly Rules which required that the Secretary shall cause the resolution of removal of Speaker to be circulated to all Members of the Assembly, together with intimation about the date appointment its discussion be suspended.

The motion was put and carried.

The Deputy Speaker read the resolution given notice of by Thiru N.Veerasingam viz., "This House resolves that Thiru K.A.Mathialagan be removed from the Office of Speaker of the Legislative Assembly of Tamil Nadu" and requested those who were in favour of leave being granted to rise in their places.

As more than 35 members stood up in favour of the resolution, the Deputy Speaker said that leave was granted for the resolution by the House.

Thiru N.Veerasingam moved the following resolution and spoke thereon.

"This House resolves that Thiru K.A.Mathialagan be removed from the office of Speaker of the Legislative Assembly of Tamil Nadu."

The Motion was put and carried.

The Hon.Leader of the House moved that the Resolution for the removal of the Ex.Speaker Thiru K.A.Mathialagan had been brought by the Hon.Member Thiru. N.Veerasingam and adopted by this House in accordance with the provisions of the Constitution as well as the Assembly Rules. Having removed the Speaker duly the House, had conducted the business with the Hon. Deputy Speaker Thiru P. Seenivasan and proposed that the Assembly be adjourned to 4th December 1972.

The above Motion was put to vote and declared that it had been adopted.

V. PANEL OF CHAIRMEN

On 4th December 1972, the Hon. Deputy Speaker announced the names of the following members as Panel of Chairmen nominated by him under rule 6 (1) of the Assembly Rules:-

1. Thiru S.Kandappan
2. Thiru N.Ganapathy
3. Thiru K.Kandasamy
4. Thiru M.A.Latheef

VI. QUESTIONS

During the period, 207 starred questions were answered on the floor of the House.

VII. ADJOURNMENT MOTIONS

During the period, consent to raise the following Notices of Motions for adjournment of the business of the House were withheld by the Hon. Deputy Speaker :-

Serial number and date (1)	Name of member (2)	Subject matter (3)
1. 6th December 1972	Thiruvallargal R.Ponnappa Nadar, J.James, Tmt. Jothi Venkaratachellam and Dr.H.V.Hande	To discuss about the incidents that happened in and around Tiruchirapalli on 4th December 1972
2. 9th December 1972	Dr.H.V.Hande	To discuss about the rain and cyclone havocs which cut off Salem Town from the rest of the State.
3. 14th December 1972	Dr.H.V.Hande	To discuss about the lock cut declared by the management of Messrs. Dunlop Company of India Limited.
4. 15th December 1972	Thiru R.Ponnappa Nadar and Dr.H.V.Hande	To discuss about the sudden closure of 'Nam Nadu' Tamil daily and the plight of the workers who were thrown out of employment.

VIII. STATEMENTS UNDER RULE 41 OF THE ASSEMBLY RULES

During the period, 4 statements were made on the floor of the House by the Hon. Ministers on their attention being called by the Members to a matter of urgent Public importance under Rule 41 of the Assembly Rules :-

Serial number and date on which the statement was made (1)	Name of the member who called the attention of the Ministers. (2)	Minister who made the statement (3)	Subject matter (4)
1. 14th December 1972	Dr.H.V.Hande	Hon.Thiru N.V.Natarajan, Minister for Labour	The unrest prevailing among the workers of Simpson Group of Companies due to non fulfillment of assurance given by the Management.
2. 15th December 1972	Thiru V.M.Abdul Jabbar	Hon.Dr.M.Karunanidhi, Chief Minister	The tension prevailing in and around Tiruchirapalli Town subsequent to the looting of the shops belonging to leading members of Dravida Munnertra Kazhagam
3. Do	Thuiru M.A.Latheef	Do	The mysterious explosion of a bomb of a mysterious type in Madras City and the consequent death of a lady and the serious injuries to many.
4. Do	Dr.H.V.Hande	Hon. Thiru N.V.Natarajan, Minister for Labour	The feeling of insecurity frustration and unrest prevailing among the employees of 'Navamani' at Madras.

IX. STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES

During the period four statements were made by the Hon. Ministers under rule 82 of the Assembly Rules:-

Serial number and date on which statement was made (1)	Minister who made the statement (2)	Subject matter (3)
1. 8th December 1972	Hon.Dr.M.Karunanidhi, Chief Minister.	The incidents that happened in Tiruchirappalli.
2. 8th December 1972	Hon.Dr.M.Karunanidhi, Chief Minister.	The havoc caused by the recent cyclone and the remedial measures taken by the Government.
3. 11th December 1972	Hon.Dr.M.Karunanidhi, Chief Minister.	The damages caused by the recent rains in the State and the relief measure taken by Government.
4. 15 th December 1972	Hon.Dr.M.Karunanidhi, Chief Minister.	The allegation levelled against the Commissioner, Kannagudi Panchayat Union.

X. LEGISLATIVE BUSINEES

During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

Serial number and name of the Bill (1)	Date of Introduction (2)	Date of Consideration and passing of. (3)
1.The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Sixth Amendment Bill,1972 (L.A.Bill No.43 of 1972)	4th December 1972	12th December 1972
2.The Tamil Nadu Public Trusts (Regulation of Administration of Agricultural Lands) Amendment Bill,1972 (L.A.Bill No.4 4 of 1972)	4th December 1972	12th December 1972
3.The Indian Stamp (Tamil Nadu Amendment) Bill,1972 (L.A.Bill No.45 of 1972)	4th December 1972	12th December 1972

Serial number and name of the Bill (1)	Date of Introduction (2)	Date of Consideration and passing of. (3)
4.The Tamil Nadu Levy of Ryotwari Assessment on Free-hold Lands Bill,1972 (L.A.Bill No.46 of 1972)	4th December 1972	12th December 1972
5.The Tamil Nadu District Municipalities (Amendment) Bill,1972 (L.A.Bill No.47 of 1972)	5th December 1972	13th December 1972
6.The Madras City Municipal Corporation and the Madurai City Municipal Corporation Amendment Bill,1972 (L.A.Bill No.48 of 1972)	6th December 1972	13th December 1972
7. The Mettur Township, Courtallam Township and Bhavanisagar Township (Amendment) Bill, 1972 (L.A.Bill No. 49 of 1972)	7th December 1972	Do
8. The Tamil Nadu Betting Tax (Second Amendment)Bill,1972 (L.A. Bill No.50 of 1972)	8th December 1972	12th December 1972
9.The Tamil Nadu Urban Land Tax Amendment Bill,1972 (L.A.Bill No.51 of 1972)	12th December 1972	15th December 1972
*10.The Tamil Nadu District Police (Amendment) Bill,1972 (L.A.Bill No.52 of 1972)	Do	12th December 1972
11.The Tamil Nadu Societies Registration Bill,1972 (L.A.Bill No.53 of 1972)	14th December 1972	15th December 1972
12.The Tamil Nadu Appropriation (No.4) Bill,1972 (L.A.Bill No.54 of 1972)	Do	Do

* The Bill was published under the orders of the Hon. Speaker.

XI. GOVERNMENT RESOLUTIONS

On the 13th December 1972, the Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Local Administration moved the following Resolution:-

"That this House ratifies the amendments to the Constitution of India the falling within the purview of the provision to clause (2) of Articles 368 thereof, proposed to be made by the Constitution (Thirtieth Amendment) Bill, 1972 as passed by the two Houses of Parliament".

The resolution was put and carried.

XII. GOVERNMENT MOTIONS

1. On the 2nd December 1972 the Hon. Dr. V.R.Nedunchezhiyan, Minister for Education and Local Administration moved under Rule 244 of the Assembly Rules that Rule 22 of the Assembly Rules be suspended and that there will be no Question Hour. The Motion was put to vote and negatived.

2. On the 5th December 1972, the Hon. Dr. M.Karunanidhi, Chief Minister moved under rule 244 of the Assembly Rules, he motion for suspension of question hour. The Motion was put and carried unanimously.

3. On the 7th December 1972, the Hon. Dr. V,R.Nedunchezhiyan, Minister for Education and Local Administration moved that the provision in Rule 23 (1) of the Assembly Rules be suspended and that Government business be given precedence. The Motion was put and carried.

4. On the 11th December 1972, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Local Administration moved under rule 244 of the Assembly Rules, the motion for suspension of question hour. The Motion was put and carried.

5. On the 15th December 1972, the Hon. Dr. V,R.Nedunchezhiyan, Minister for Education and Local Administration moved that the Rule 41 (3) of the Assembly Rules which prescribes that not more than two matters shall be raised at the same meeting be suspended. The Motion was put and carried.

6. On the 15th December 1972, the Hon. Dr. V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following Motion :-

"That the following draft of an amendment proposed to be made by the Governor of Tamil Nadu under sub-section (3) of Section 431 of Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 13 of 1971) altering sub-rule (d) of rule 17 of Part III of Schedule III to the said Act be approved.

DRAFT AMENDMENT

Under sub-rule (d) of rule 17 of Part III of Schedule III of the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 13 of 1971), the Governor of Tamil Nadu hereby notifies a period of eight months from the end of the financial year as the period within which the auditors shall submit the final statement of audit for that year to the standing committee and the duplicate copy thereof to the Government."

The Motion was put and carried.

XIII. MOTION EXPRESSING CONFIDENCE IN THE MINISTRY

On the 4th December 1972, the Hon. Dr. M Karunanidhi, Chief Minister with the leave of the House moved the following motion expressing confidence in the Ministry:-

"This House expresses its confidence in the Council of Ministers of which Thiru M. Karunanidhi as the Chief Minister".

The discussion on the Motion took place on the 7th, 8th, 9th and 11th December, 1972. Twenty four Members took part in the discussion and the Hon the Chief Minister replied thereto. On the 11th December 1972, the motion was put to vote and the House divided as follows:-

Ayes	172
Noes	Nil
Neutral	Nil

The Motion was carried.

XIV. TAMIL NADU ELECTRICITY BOARD ANNUAL FINANCIAL STATEMENT FOR 1972-73

The discussion on the Annual Financial Statement for 1972-73 and supplementary Financial Statement for 1971-72 of the Tamil Nadu Electricity Board initiated by the Hon. Thiru O.P.Raman, Minister for Electricity on the 2nd December 1972 was discussed on the 2nd, 4th, 5th and 6th December 1972 and sixty six Members took part in the discussion. The Hon. Minister for Electricity Board replied thereto.

XV. ANNOUNCEMENT FROM THE CHAIR

On the 13th December 1972, the Hon. Deputy Speaker informed the House about the notice served on him by the Tamil Nadu High Court in connection with the Writ Petition filed by Thiru K.A. Mathialagan and said that in view of the provisions of Article 212 of the Constitution, he could not be and did not propose to subject himself to the authority of any court in the exercise of his powers and in the performance of his functions.

XVI. PRESENTATION OF REPORT

The Hon.Thiru P.U. Shanmugam, Minister for Revenue presented the Report of the Select Committee on the Tamil Nadu Agricultural Income-tax- (Amendment) Bill,1972 (L.A.Bill No.37 of 1972)

XVII. RETURN OF ASSETS

During the period, the return of assets of the Hon. Deputy Speaker and 23 Members for the period ending 31st March 1971 and 12 Hon. Ministers and Hon Deputy Speaker and 73 Members for the period ending 31st March 1972 were placed on the Table of the House on the 15th December 1972.

XVIII. PAPERS PLACED ON THE TABLE

On the 14th December 1972, the Hon. Dr. M.Karunanidhi, Chief Minister placed on the Table of the House, the copies of the Memoranda presented to the President of India by Thiruvalluvar M.G. Ramachandran, M. Kalyanasundaram and others and the reply thereto of the Government sent to the Prime Minister of India.

During the period, 135 papers were placed on the Table of the House, the Details of which are given below:-

A.	Statutory Rules and Orders	88
B.	Reports, Notifications and other Papers	47

C.D. NATARJAN,
Secretary.
